

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF PUBLIC ENTERPRISES**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2128
TO BE ANSWERED ON THE 8th AUGUST, 2023**

Accidents in PSUs

**2128 Shri M. Shanmugam:
Shri Vaiko:**

Will the Minister of Finance be pleased to state:

- (a) the details of the number of accidents occurred in the Public Sector Undertakings (PSUs) in the last three years;
- (b) whether any compensation has been paid to the nearest kith and kin of workers died, grievously injured, including providing employment, if so, the details thereof;
- (c) the action taken to fix responsibility against officers for the negligence of the safety measures; and
- (d) the steps taken to ensure that such accidents do not recur in future?

ANSWER

**THE MINISTER OF STATE FOR FINANCE
(DR. BHAGWAT KISHANRAO KARAD)**

(a) to (d): The Central Public Sector Enterprises (CPSEs) in the country are operating in diverse sectors such as oil & gas, power, coal, steel, fertilizers, etc. and are governed by the relevant statutory provisions related to industrial safety and health such as The Factories Act, 1948, The Mines Act, 1952, etc. As the CPSEs are independent Board managed entities, the Board of Directors of CPSEs ensure compliance with statutory provisions relating to occupational safety, health and welfare issues of their employees. The information relating to number of accidents in the CPSEs and action taken by the management of CPSEs with regard to payment of compensation to employees affected by such accidents as well as fixing responsibility for the accidents is not centrally maintained in the Department of Public Enterprises.
